

**Central Administrative Tribunal
Principal Bench
O.A. No. 3765/2016**

New Delhi this the 10th day of November, 2016
Hon'ble Sh. Raj Vir Sharma, Member (J)

Smt. Usha Rani,
W/o Late Shri Hans Raj (Mate Electrician, MES 370793)
D-42/2, Kabul Lines, Sadar Bazar,
Delhi Cantt-110010 ... Applicant

(By Advocate: Mr. Yogesh Kumar Mahur)
Versus

1. The Secretary
Ministry of Defence
South Block,
New Delhi -110001.
2. The Chief Engineer,
Headquarters,
Delhi Zone,
Pin 110010, C/O 56 APO
3. The Chief Engineer,
Garrison Engineer (South)
Military Engineer Services,
Delhi Cantt-110010.
4. E-in-C's Branch
IHQ of MoD (Army)
Kashmir House, Rajaji Marg,
DHQ, PO,
New Delhi -110011

... Respondents;

ORDER (ORAL)

Heard the learned counsel for the applicant. At the very outset, learned counsel for the applicant has submitted that the respondents have not decided the representation of the applicant dated 18.05.2016. He has further stated that the applicant will be satisfied, if a time bound direction is given to the respondents to decide the aforementioned representation.

2. In view of the above, without going into the merits of the case, we direct the respondents to decide the aforementioned representation within a period of three months from the date of receipt of a copy of this order.

3. OA is accordingly disposed of at the admission stage itself.

(Raj Vir Sharma)
Member (J)